

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **02.07.2021** at **10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No	: IBA/448/2020
NAME OF PETITIONER	: Ankit P Doshi
NAME OF RESPONDENT	: VKS Foods Pvt Ltd
SECTION	: 9 of IBC, 2016

ORDER

There is no representation for Petitioner. The Respondent is represented by Ld. Counsel Mr. Pranav Shankar through video conferencing mode.

The Counsel for Respondent represents that the matter has been settled amicably between the parties out of Court. Further, on verification of the record, it is seen that the Memo for withdrawal of the Application has not been filed by the Applicant in the Registry.

The Applicant Counsel is directed to file Memo for withdrawal well in advance before the next date of hearing which is fixed on **07.07.2021** and report accordingly.

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**(ANIL KUMAR B)
MEMBER (TECHNICAL)**

-sd-

**(R. SUCHARITHA)
MEMBER (JUDICIAL)**